

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 28th day of February, 2019

Present:

Hon'ble Mr. Rakesh Sagar Jain – Member (J)

Original Application No. 330/000190/2019
(U/S 19 Administrative Tribunals Act, 1985)

Guddi Singh, W/o Ranvijay Singh, daughter of late jiuet Singh (Ticket No. 1582) presently residing at Village Tihaipur, Post Raje Sultanpur, District – Ambedkar Nagar.

By Advocates – Shri Prakash Srivastava

VERSUS

1. Union of India through Secretary, Ministry of Railway, New Delhi.
2. Mukya Karkhana Prabandhak/ Karmik Yantrik Karkhana, Northern Easter Railway, Gorakhpur.

.....Respondents.

By Advocate : Shri Pramod Kumar Rai

ORDER

Shri Prakash Srivastava, learned counsel for the applicant and Shri Pramod Kumar Rai, learned counsel for the respondents are present.

2. At the very out set, learned counsel for the applicant submitted that his grievance might be redressed, in case a direction is given to the respondent No. 2 to consider and take a decision on the representation dated 30.11.2018 (Annexure A-4) by a reasoned and speaking order within a specified period of time.
3. Learned counsel for the respondents has no objection if such a direction is given.

4. In view of the submissions of counsel or the parties, I feel that no useful purpose will be served in keeping this OA pending. Accordingly, the OA is disposed of the representation dated 30.11.2018 (Annexure A-4), preferred by the applicant within a period of three months from the date of receipt of certified copy of this order by passing a reasoned and speaking order. The decision so taken be communicated to the applicant.

5. It is made clear that we have not entered into the merits of the case. No order as to costs.

**(RAKESH SAGAR JAIN)
MEMBER (J)**

/Shashi/